

[Shri Shambhu Nath Chaturvedi]

also which are now manufactured in the cottage sector because they put a brand name on it, this outlet for clearance and disposal of those goods will be closed, as they can be more cheaply produced by them in their own mechanised and large scale units.

Further, since the small scale and cottage workers are now being treated as manufacturers on behalf of large scale organizations, they have to take out licences and comply with other formalities. Thus, a fearful prospect of unemployment of workers and ruin of this industry opens before them. It affects the livelihood of thousands of people.

Sir, the purpose of a Calling Attention notice is to know the Government's thinking and mind in regard to this problem which is not fulfilled by a mere recital of the problem under Rule 377. That is why, I do express my dissatisfaction, because I wanted to know the reaction of the Government in this matter where the livelihood of thousands of workers is affected.

(vi) ALLEGED VIOLATION OF GUEST CONTROL ORDER AT A DINNER PARTY HOSTED ON 4TH AUGUST, 1977 AT KARNATAKA HOUSE

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Mr. Speaker, Sir, the country is now reeling under the impact of devastating floods and there are starvation and scarcity conditions in abundance. In a condition such as this, Shrimati Indira Gandhi through her henchmen is organising big dinner parties to stage a come-back to political circulation from which the people had massively thrown her out during the last general elections.

Day before yesterday night a dinner party was arranged for which it is reported that Birlas have paid for, in Karnataka House blatantly violating the guest control Order which in Section 3 clearly states :]

"Where the number of participants exceeds 50 (including the host or hosts) it shall be permissible to serve only four preparations not containing prohibited food stuffs out of which non-vegetarian preparations shall not be more than two."

It is reported that the dinner party consisted of 175 to 200 persons; it served a 10-course dinner which consisted courses of prohibited items.

I have informed the Food Commissioner, Delhi Administration but to my knowledge, so far no action has been taken against the real culprits. The people are being reminded that there is no separate law for powerful people, but only small people are made victims of laws.

This dinner party took place in Karnataka House which is a Government property and the Chief Minister of Karnataka, I am told flew in perhaps spending Government money to attend this dinner. This is also a clear case how public property is being utilised for private gains.

Now, about Assam.**.....

MR. SPEAKER : Nothing will go on record about any other matter.

PROF. P. G. MAVALANKAR : (Gandhinagar) : I have sought your permission. Very important matter under 377 is about the pension to be given to the former Member of Parliament.

MR. SPEAKER : I have not allowed.

PROF. P. G. MAVALANKAR : I am suggesting that we can still pass it on Monday.

MR. SPEAKER : You can raise it on Monday.

PROF. P. G. MAVALANKAR : This is agitating the minds of so many of us.

The former Members of Parliament are being given pension.

MR. SPEAKER : You have mentioned it earlier.

PROF. P. G. MAVALANKAR : I am mentioning it in passing since the hon. Prime Minister is in the House...

MR. SPEAKER : I have not allowed it. I will see whether I can allow it on Monday ?

PROF. P. G. MAVALANKAR : Please allow it on Monday.

SHRI VASANT SATHE (Akola) : I have given notice under 377. I wanted the reply before the end of the Session i.e. Monday, the 8th August, 1977.

MR. SPEAKER : I shall send a copy to him.